

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3760 of 2020

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Mister Miyan @ Mister Alam ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Binod Kumar Dubey, Advocate

For the Opposite Party : A.P.P.

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2/08.07.2020 Heard the parties.

Defect no. 9 (i) as pointed out by the office is ignored.

The petitioner is an accused in connection with Rajpur P.S. Case No. 1 of 2019.

The petitioner was suspected to be involved in cultivation of poppy plants encroaching upon forest area. It appears that one of the co-accused namely, Ramjeet Yadav has been granted bail by this Court in B.A. No. 8531 of 2019. The petitioner is in custody since 18.03.2020.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Principal District & Sessions Judge cum Special Judge (NDPS), Chatra in connection with Rajpur P.S. Case No. 1 of 2019.

(Rongon Mukhopadhyay, J)